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THE PUNJAB LOCAL AUTHORITIES (PRO-
VISION OF STALLS FOR DISPLACED
PERSONS) ACT, 1950

PUNJAB ACT No. XII OF 1950

Received the assent of His Excellency the Governor
of Punjab on the 12th April 1950, and first
published in the Punjab Government Gazette
(Extraordinary) of April 17, 1950

AN
ACT

to amend the Punjab Municipal Act, 1911
the Punjab Small Towns Act, 1922, and the
Punjab Municipal (Executive Officer) Act,
1931, to secure the provision by Municipal
Committees and Small Town Committees of
stalls with a view to rehabilitating displaced
persons.

It is hereby enacted as follows:—

1. (1) This Act may be called the Punjab Short title
and extent.
Local Authorities (Provision of Stalls for Displaced
Persons) Act, 1950.

(2) It extends to the whole of the State of
Punjab.

2. In clause (a) of section 33 of the Punjab Amendment
of section 33
of Punjab
Act III of
1911
Municipal Act, 1911 (hereinafter referred to as the
"said Act"), between the figures "176" and "191"
the figure and letter "176-A" shall be inserted.

3. In clause (c) of subsection (2) of section 52 Amendment
of section
52 of Punjab
Act III of
1911
of the said Act, between the word "markets" and
the words "encamping grounds" the word and
comma "stalls," shall be inserted.

4. In clause (a) of subsection (1) of section 56 Amendment
of section
56 of Pun-
jab Act III
1911
of the said Act, between the word "markets" and
the word "slaughter-houses" the word and comma
"stalls," shall be inserted.

5. After section 176 of the said Act, the Insertion of
new sec-
tion after
section 176
of Punjab
Act III of
1911
following new section shall be inserted, namely—

"176-A. The Committee may, and if so
required by the State
Government, shall, con-

Construction
of stalls for dis-
placed persons

struct stalls for persons
displaced from Pakistan,

and shall lease them out to such persons
on such conditions as the State Govern-
ment may by general or special order
specify."

6. In sub-clause (ii) of clause (e) of section 188 Amendment
of section
188 of Pun-
jab Act III
of 1911
of the said Act after the word "markets", the words
"and stalls" shall be inserted.

The Punjab Local Authorities (Provision of Stalls for Displaced Persons) Act, 1950 [Act No. XII of 1950]

Amendment
of section 35
of Punjab
Act II of
1922

7. After clause (n) of section 35 of the Punjab Small Towns Act, 1921, the following new clause shall be inserted, namely:—

“(nn) the construction of stalls for leasing out to persons displaced from Pakistan and their maintenance and repair.”

Amendment
of Schedule
I to Punjab
Act II of
1931

8. In Schedule I to the Punjab Municipal (Executive Officer) Act, 1931, between the figures “176” and “177” the figure and letter “176-A” shall be inserted.